

## RESTORATION OF EVACUEE PROPERTY

\*462. **Shri M. L. Agrawal:** (a) Will the Minister of Rehabilitation be pleased to state whether it is a fact that a large number of applications for restoration under Section 16 of the Administration of Evacuee Property Act XXXI of 1950 has recently been rejected by the Custodian in Uttar Pradesh on the ground that the applicants had not produced the 'Permanent Resettlement Certificate' from the Government of India?

(b) Are there cases in Uttar Pradesh and if so, how many, where restoration has been allowed under Section 16 without producing the said Certificate?

**The Deputy Minister of Rehabilitation (Shri J. K. Bhoosle):** (a) and (b). The information is being collected and will be laid on the Table of the House in due course.

## COMPENSATION TO DISPLACED PERSONS

\*48. **Shri Gidwani:** Will the Minister of Rehabilitation be pleased to state:

(a) whether the recommendations made by Tekchand Committee in regard to grant of compensation to displaced persons from Western Pakistan have been considered by Government;

(b) if so, what is their decision regarding the same; and

(c) when the scheme of compensation will be implemented?

**The Minister of Rehabilitation (Shri A. P. Jain):** (a) and (b). Tekchand Committee has not yet sent its recommendations to Government officially. A draft of its recommendations is, however, available and is under consideration.

(c) Tentative proposals regarding the compensation scheme prepared in the Ministry of Rehabilitation were placed before a Conference of Secretaries of State Rehabilitation Departments and Custodians of Evacuee Property in September last. Their views were considered by a Conference of State Rehabilitation Ministers held immediately afterwards. Tekchand Committee was also consulted on the same proposals. A scheme is now being prepared in the light of the views expressed in different quarters and will be placed before Government for orders. No definite date can be given at present when the scheme will be implemented.

## RAJASTHAN CANAL PROJECT

136. **Shri Karni Singhji:** Will the Minister of Irrigation and Power be pleased to state what steps are being taken in connection with the Rajasthan Canal Project of which the preliminary investigation has already been carried out?

**The Deputy Minister of Irrigation and Power (Shri Hathi):** The preliminary investigations in connection with The Rajasthan Canal are still in progress. Field work has been completed and the project report is under preparation.

## MAIZE STARCH (PRODUCTION)

137. **Dr. Amin:** Will the Minister of Commerce and Industry be pleased to state:

(a) the production of maize starch in the country during the year 1952 (up to June); and

(b) the consumption of starches in the country during this period?

**The Minister of Commerce and Industry (Shri T. T. Krishnamachari):**

(a) About 6,060 tons.

(b) About 9,800 tons of starch of all kinds.

## DECONTROL OF IRON, STEEL AND COAL

138. **Dr. Amin:** Will the Minister of Commerce and Industry be pleased to state:

(a) whether Government propose to decontrol Iron and Steel and Coal; and

(b) if the answer to part (a) above be in the affirmative, when?

**The Minister of Commerce and Industry (Shri T. T. Krishnamachari):**

(a) No, Sir.

(b) Does not arise.

## BARODA BROADCASTING STATION

139. **Dr. Amin:** Will the Minister of Information and Broadcasting be pleased to state the amount which is being spent annually by the Government of India for running the Broadcasting Station at Baroda?

**The Minister of Information and Broadcasting (Dr. Keskar):** The expenditure incurred by the Government of India on Baroda Station of